

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 448 of 1989.

Date of decision : December 20, 1990.

Versus

C O R A M

THE HONOURABLE MR. B. R. PATEL, VICE-CHAIRMAN

A N D

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

二十九

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? No.
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

JUDGMENT

K. P. ACHARYA, VICE-CHAIRMAN, In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays for a direction to Respondent No. 4 to issue call letter to the applicant to appear at the written examination for selection for the post of Goods Guard.

2. Counter has been filed in this case by Mr.D.N.Misra, learned Standing Counsel (Railways) for the respondents.

3. We have heard Mr.Biswajit Mohanty, learned counsel for the applicant and Mr.D.N.Misra, learned Standing Counsel (Railways) for the respondents. The admitted position is that

(8)

the applicant has already been called, selected and appointed and he is undergoing training. In such circumstances, no orders are warranted from this Bench and hence, this application is accordingly disposed of leaving the parties to bear their own costs.

B. N. Mukherjee 20.12.90
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Vice-Chairman

L. S. Assam
.....
Vice-Chairman



Central Administrative Tribunal,
Cuttack Bench, Cuttack.
December 20, 1990/Sarangi.